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# भारतीय विधिज्ञ परिषद् BAR COUNCIL OF INDIA

(Statutory Body Constituted under the Advocates Act, 1961)

21, Rouse Avenue Institutional Area, New Delhi - 110 002

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**Respect the Judiciary, it is the last hope for the country, please don't malign it:-**

The prudent citizens of the country should appreciate the order of the Supreme Court in the matter of Farmers' agitation. The step which our Apex Court has taken is a historic step and it is in the interest of the nation. The order of Supreme Court firstly aims at saving the lives of agitating farmers, the elderly people, women, children from the harsh cold and weather condition and Covid. The order has been passed in the background of death of elderly people, who lost their lives due to prolonged agitation and severe cold and by suicide.

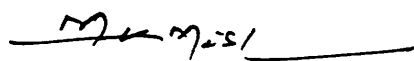
The Bar Council of India and the whole legal fraternity in the country opposed in one voice the provision of SDM/ADM being made adjudicatory authority under the new farm Laws and, thus, supported the demand of the agitating farmers.

The Supreme Court has stayed the implementation and operation of the three laws which are being opposed by the farmers and now the farmers should suspend their agitation. The irresponsible comments made by some politicians against the Supreme Court of India are most unfortunate; no sensitive politician is expected to make such baseless comments. Such comments are going to establish that these handful of politicians are bent upon to weaken our Institutions and Nation only for serving their own vested interests.

The honest, sincere and sensible citizens should now come forward and convince the agitating farmers to suspend their agitation till the final Judgement of the Apex Court. We fail to understand as to why those who are making scandalous and contemptuous comments in media, did not appear before the court to put across their stand. For any law abiding citizen, the only recourse available is to move the Supreme Court and request for modification of the order, if at all someone has any ground against the Constitution of the Committee. But, these so-called do not want the solution of the problem, rather their sole motive is to exploit the agitation and mislead the agitating farmers.

This is high-time when the intellectuals of the country should break their silence in order to save the country from a potential turmoil. Everybody knows that 90% of the peace loving farmers are not in favour of continuance of agitation, after the stay order of Supreme Court, but, persons with vested interests are trying to fulfill their own political ambition even at the cost of de-stablising the country.

The Nation is really thankful to our apex court which has realized the seriousness of the situation and has interfered in the matter with the object to save the country from lawlessness.



**(Manan Kumar Mishra)**

**Chairman**

**Bar Council of India**